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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 43/1992 in
OA 1484/90

Date of decision: 30.01.92.

Smt. Chameli Devi

...Applicant/Respondents
in the RA

Vs.

Divisional Railway Manager,
Delhi Division

...Respondents/Petitioner
in the RA

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha
Vice Chairman(J))

The petitioner in this RA is the respondent in OA 1484/90 which was disposed of by judgment dated 19.2.1991. The original applicant in the main application had prayed for a direction to the respondents to appoint her on any regular Group 'D' post and to grant her seniority above all similarly situated persons with lesser service but appointed to regular Group 'D' post earlier. After going through the records of the case carefully and hearing the learned counsel for both parties, the Tribunal disposed of the application with the direction to the respondents to appoint the applicant in a suitable group 'D' post of

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Water Woman, Waiting Room Aya or similar post, depending on the availability of vacancy and on compassionate grounds. Such appointment should be on a regular basis. Till she is regularly appointed, she shall be retained as temporary Water Woman at the same place where she had been working since 1982. The respondents were directed to comply with the above directions within a period of three months from the date of communication of the order.

2. After going through the RA and the grounds raised therein, we see no error apparent on the face of the judgment. The petitioner has not also brought to our notice any fresh facts warranting a review of the judgment. The RA is accordingly rejected.

B.N. Dhu
(B.N. DHUNDIYAL)
MEMBER (A)

anand
(P.K. KARTHA)
VICE CHAIRMAN (J)

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